

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

EP No. 3 of 2015 in Appeal No. 154 of 2013

Dated : 21st August, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**M/s Lanco Kondapalli Power Ltd. Appellant(s)
Versus
Andhra Pradesh Power Co-ordination Committee & Ors. Respondent(s)**

Counsel for the Appellant (s) : Ms Saloni Tangri

Counsel for the Respondent (s) : Mr. Anand K Ganesan & Ms Akshi
Seem

ORDER

The impugned order sought to be executed in this Execution Petition No.3 of 2015 is being challenged before the Hon'ble Supreme Court in Civil Appeal No. 4463 of 2015. The impugned order has been stayed subject to depositing of certain amount with the Registry of Hon'ble Supreme Court vide order dated 27.07.2015. Since the impugned order of which execution is being sought has been stayed by the Hon'ble Supreme Court the proceeding of this Execution Petition are accordingly stayed till the disposal of the aforesaid Civil Appeal before the Hon'ble Supreme Court.

At this stage the learned counsel for the Execution Petitioner prays for withdrawal of the Execution Petition. In these circumstances, the oral prayer of the learned counsel is accepted and the said ***Execution Petition is hereby ordered to be withdrawn*** without imposing any cost.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/hcj